

ITEM NO.32

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7989/2015
(Arising out of impugned final judgment and order dated 27-08-2015
in CRLMA No.4136/2015 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

WITH

S.L.P.(Cr1.) No.8382/2016 (II)

Date : 11-02-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr.C.U.Singh, Sr.Adv.
Mr.Anand Grover, Sr.Adv.
Mr.Chirag M. Shroff, Adv.
Mr.Rishikesh Kumar, Adv.
Ms.Neha Sangwan, Adv.
Ms.Monisha Suri, Adv.
Mr.Mohammad Irshad, Adv.

Mr.Santosh Kumar Tripathi, AOR

For Respondent(s)

Mr.Arvind Verma, Sr.Adv.
Ms.Deepeika Kalia, Adv.
Mr.Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 10th April, 2019.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master